



IFFCO-TOKIO GENERAL INSURANCE CO. LTD

Regd. Office: IFFCO Sadan, C-1, Distt. Centre, Saket, New Delhi-110017

**JAN SEWA BIMA YOJNA
(POLICY WORDING)**

This Policy is evidence of the contract between You and US. The Proposal along with any written statement of Yours for the purpose of this Policy forms part of this contract. This Policy witnesses that in consideration of Your having paid the premium. We will insure Your interest under the Sections specified as operative in the Schedule during the Policy Period and accordingly we will indemnify You in respect of events occurring during the Policy Period in the manner and to the extent set forth in the Policy provided that all the terms, conditions and exceptions of this Policy in so far as they relate to anything to be done or complied with by You have been met.

The Schedule shall form part of this Policy and the term Policy whenever used shall be read as including the Schedule.

Any word or expression to which a specific meaning has been attached in any part of this Policy or of Schedule shall bear such meaning whenever it may appear.

Your Policy is based on information which You have given to us and the truth of these information shall be condition precedent to Your right to any recover under this Policy.

DEFINITION OF WORDS

1. **Proposal** : It means any signed Proposal by filling up the questionnaires and declarations, written statement and any information in addition thereto supplied to Us by You or on Your behalf.
2. **Policy** : It means the Policy wording, the Schedule and any applicable endorsement or memoranda. Your Policy contains details of the extent of cover available to You and what is excluded from the cover and the conditions, warranties, provisions on which the Policy is issued.
3. **Schedule** : It means the latest Schedule issued by Us as part of Your Policy. It provides details of Sections of Your Policy which are in force, and the level of cover You have. A revised Schedule will be sent at each renewal and whenever You request for a change in the cover.
4. **Endorsement** : It means any alteration made to the Policy, which has been agreed to by Us in writing.
5. **Sum Insured** : It means the monetary amounts shown against any Item or Section of the Policy.

6. **We/Our/Us** : It means IFFCO-TOKIO GENERAL INSURANCE COMPANY LIMITED.
7. **You/Your** : It means the person named as the Insured in the Schedule.
8. **Market Value** : It means the Replacement Value of insured property or item as new at the time of damage less due allowance for betterment, wear and tear and/ or depreciation OR the value which can be realized from the market for such insured property immediately before the occurrence of damage, whichever is lower.
9. **Accident (For All sections other than Personal Accident)**It means a fortuitous event or circumstance which is sudden, unexpected and unintentional including resultant continuous, intermittent or repeated exposure arising out of the same fortuitous event or circumstance.
10. **Money** : It means cash, current coins, bank and currency notes, cheques, postal orders, current postage stamps which are not part of a collection and luncheon voucher.
11. **Personal Effects** : It means articles excluding money , jewellery and valuables, which are normally worn, used or carried about by You or Your Family in everyday life.
12. **Unoccupied** : It means not lived in by You, Your Family, Your domestic employee or any other person authorized by You.
13. **Policy Period**: It means the period commencing from the effective date and hour as shown in the Schedule Policy period.
14. **First Loss**: It means the part (percentage) of the total value of property at risk covered under this insurance which represents our maximum liability in the event of any damage under the Policy. The First loss value is 50%(fifty percent)of the total value at risk for this insurance. The coverage under Section 1 & 2 of the Policy is granted on First Loss basis.
15. **Contribution** - It means essentially our right to call upon other insurers, liable to the same insured person, to share the cost of an indemnity claim on a ratable proportion of Sum Insured.

COVERAGES

SECTION 1 : FIRE AND SPECIAL ALLIED PERILS

PROPERTY INSURED:: All Household Contents

PROPERTY SPECIFICALLY NOT COVERED We will not be liable for:

1. Articles of hazardous nature, including explosives.

2. Air or water craft, motor vehicles (other than domestic gardening equipment), caravans, trailers whether licensed for road use or otherwise or parts and accessories on or in any of them.
3. Livestock or pets or any other living creature.
4. Jewellery, Stamps, bullions, or unset precious stones.
5. Tree, plants, shrubs or growing matter.
6. Money or Documents.

WHAT IS COVERED: In the event of damage directly caused by insured perils listed hereunder and subject to its not being otherwise excluded. We will indemnify You against such damage to property insured at Your Home.

1. Fire
2. Lightning
3. Explosion / Implosion.
4. Damage caused by an aircraft, other aerial or space devices and articles dropped there from.
5. Riot, Strike and Malicious damage: - Loss of or Visible physical damage by external violent means directly caused to the property insured.
6. Storm, Cyclone, Typhoon, Tempest, Hurricane, Tornado, Flood and Inundation.
7. Impact damage by any rail/road vehicle or animal by direct contact.
8. Subsidence and Landslide including Rockslide: damage caused by subsidence of the part of site on which the insured property stands or landslide/rockslide.
9. Bursting and overflowing of water tank, apparatus and pipes.
10. Missile testing operations.
11. Leakage from automatic sprinkler installations.
12. Bush Fire.
13. A) Pollution or contamination which results from a peril mentioned under Items 1 to 12 above.
B) Any peril mentioned under Items 1 to 12 above, which results from pollution or contamination.
14. Earthquake

WHAT IS NOT COVERED: We will not be liable for

1. Damage caused to the property insured by a) Its own fermentation, natural heating or spontaneous combustion. b) Its undergoing any heating or drying process.
2. Damage to boilers (other than domestic boilers), economisers or other vessels, machinery or apparatus (in which steam is generated) or their contents, resulting from their own explosion/ implosion or Damages caused by centrifugal force
3. Damage caused by pressure waves.
4. Damage caused by a) Total or partial cessation of work or the retarding or interruption or cessation of any process or operation or omission of any kind. b) Permanent or temporary dispossession of any building resulting from the unlawful occupation by any person of such building or prevention of access to the same. c) Burglary, housebreaking, theft, larceny or any other such attempt or omission of any kind of any person (whether or not such act is committed in connection with the disturbance of public peace) in any malicious act.

5. Damage by vehicle/animals belonging to or owned by You or Your Family or Your domestic employees.
6. Damages caused by:- a) Normal cracking, settlement or bedding of new structures. b) Settlement or movement of made up ground. c) Coastal or river erosion. d) Defective design or workmanship or use of defective material e) Demolition, construction, structural alteration or repair of any property or ground work or excavation.
7. Damage caused by a) Repairs or alteration to Your Home. b) Repairs, removal or extension of the sprinkler installation. c) Defects in construction known to You.
8. Damage caused by Forest Fire.
9. Damages caused to the insured property by pollution or contamination, other than what is stated under Item 13 of "What Is Covered".
10. Damage to any electrical/electronic equipment, machines, apparatus, fixtures, fittings by overrunning, excessive pressure, short-circuiting, arcing, self-heating or leakage of electricity from whatever cause (lightning included), provided that this exclusion will apply only to the particular machine, apparatus, fixtures, fittings so affected and not to other machines, apparatus, fixtures, fittings, which may be damaged by fire so set up.
11. Expenses necessarily incurred by You on Architect, Surveyor and Consulting Engineer's fees and Debris Removal following damage to property insured by an insured peril in excess of 3% (three percent) and 1% (one percent) of the claim amount respectively.
12. Damage to property insured if removed to any building or premises other than in which it is herein stated to be insured.
13. Any Loss or damage occasioned by or through or in consequence directly or indirectly due to earthquake, volcanic eruption or other convulsions of nature (unless covered specifically through payment of additional premium)
14. Any loss or damage as consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not) civil war, rebellion, revolution, insurrection, mutiny military or usurped power, confiscation, seizure, capture, assault, restraint, nationalization, civil commotion or loot or pillage in connection herewith.

SPECIAL PROVISIONS

1. Average - The coverage under Section-I for household items is on First Loss basis (up to 50% (fifty percent) of the total Contents of Your Home) as limits stated in the Schedule attached to and forming part of the Policy. In the event of any damage under the Policy if it is found that the actual Market Value of 50% (fifty percent) of the total property at risk exceeds the value (Sum Insured) declared to us, then Our liability is restricted to the same proportion of the damage as the value (Sum Insured) declared to Us bears to 50% (fifty percent) of the market value of the total property at risk.

2. Claim Settlement - In the event of damage to property insured, We will indemnify You by payment or at Our option, by repair, replacement or reinstatement. In case of reinstatement or replacement, We shall not be bound to reinstate exactly or completely but only as circumstances permit and in reasonably sufficient manner subject to limits of

Sum Insured. If We so elect to replace or reinstate any property, You shall at Your own expense furnish Us with such plans, specifications, measurements, quantities and such other particulars as We may require and no acts done or caused to be done by Us with a view to reinstatement or replacement shall be deemed as an election by Us to reinstate or replace.

If in any case We are unable to reinstate or repair the property hereby insured because of any regulation(s) in force affecting the alignment of streets or the construction of building or otherwise, We shall in every such case, only be liable to pay such sum as would be requisite to reinstate or repair such property, if the same could lawfully be reinstated to its former condition.

3. Basis of Claim Settlement - In the event of damage to the property insured by insured perils during the currency of Policy, We will pay the full cost of repair or replacement to a condition equal to but not better or more extensive than its condition when new, less due allowance for wear and tear and depreciation. The basis of claim settlement will be the Market Value of the insured property at the time of its damage.

SPECIAL CONDITIONS

1. All insurances under this Section of the Policy shall cease on expiry of 7 (seven) days from the date of fall or displacement of the insured building or part thereof or of the whole or any part of any range of buildings or of any structure of which such building forms a part, provided such a fall or displacement is not caused by insured perils, loss or damage which is covered by this Policy or would be covered if such building, range of buildings or structure were insured under this Policy.

Notwithstanding the above, the company subject to an express notice being given as soon as possible but not later than seven days of any such fall or displacement may agree to continue the insurance subject to revised rates, terms and conditions as may be decided by it and occurrence confirmed in writing to this effect.

2. The insurance under this Section does not cover any damage to the property which at the time of happening of such loss or damage, is insured by or would, but for the existence of this Policy be insured by a Marine Policy, except in respect of any excess beyond the amount which would have been payable under the Marine Policy or Policies had this insurance not been effected.

SECTION 2 : BURGLARY

PROPERTY INSURED ; It shall mean the same properties described under Section 1 (Fire and Special Allied Perils - Contents) of this Policy.

WHAT IS COVERED - In the event of damage directly caused by insured perils listed hereunder and subject to its not being otherwise excluded, We will indemnify You against the following damage to property insured at Your Home. The insured peril is as follows : Theft or attempted theft involving violent and forcible entry into or exit from the insured premises, housebreaking, robbery and dacoity.

WHAT IS NOT COVERED - We will not be liable for: 1. (a) Damage caused by theft and/ or larceny without use of force / violence. (b) Damage caused by theft or attempted theft by You or any member of Your Family whether as a principal or an accessory. (c) Damage caused whilst Your Home remains Unoccupied for more than 30 days in continuation, unless informed to us in advance. 2. (a) Damage caused as a result of felling or lopping of trees by You or on Your behalf. (b) Damage caused to gates and fences. 3. Damage to the satellite dish or aerial itself.

SPECIAL PROVISIONS

1. Average (under-insurance) - The provisions relating to Average will be the same as described under Section 1 (Fire and Special Allied Perils- Contents) of this Policy.

2. Claim Settlement - The provisions relating to claim settlement will be the same as described under Section 1 (Fire and Special Allied Perils-Contents).

3. Basis of Claim Settlement - The provisions relating to basis of claim settlement will be the same as described under Section 1 (Fire and Special Allied Perils).

SPECIAL CONDITIONS

The provisions of Special Condition Nos. 1 and 2 of Section 1 (Fire and Special Allied Perils Contents) are also applicable to this Section.

SECTION 3(A): PERSONAL ACCIDENT

DEFINITIONS

- 1. Insured Person :** It means You or any member of Your Family at Your Home aged between 5 years and 70 years, named in the Policy Schedule.
- 2. Injury :** It means accidental physical bodily harm excluding illness or disease, solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
- 3. Loss of limb(s) :** It shall mean physical separation of one or more hands or feet or permanent and total loss of use of one or more hands or feet.
- 4. Physical separation:** It shall mean separation of the hand at or above the wrist and/or of the foot at or above the ankle respectively.
- 5. Permanent Total Disablement:** The bodily injury which as its direct consequence immediately or in foreseeable future will entirely prevent the Insured Person from engaging in any kind of occupation, profession or business for which the Insured Person is reasonably qualified by education, training or experience.

6. **Accident** : It means a sudden, unforeseen and involuntary event caused by external, visible and violent means.
7. **Medical Practitioner** : A Medical Practitioner is a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license.
8. **Notification of Claim** : It means the process of notifying a claim to us by specifying the timelines as well as the address / telephone number to which it should be notified.
9. **Renewal** : It means the terms on which the contract of insurance can be renewed on mutual consent.

COVERAGE: WHAT IS COVERED - If following bodily injury occurs which solely and directly causes Insured Person's death or disablement within 12 months of injury as stated in Table of Benefits, We shall pay to You or Your nominee/ legal representative the sum or sums hereinafter set forth in Table of Benefits.

TABLE OF BENEFITS: --

<i>TABLE OF BENEFITS</i>	% OF CAPITAL SUM INSURED
1. 1. Death	100
2. a.) Loss of sight (both eyes)	100
b.) Loss of two limbs	100
c.) Loss of one limb and one eye	100
3. a.) Loss of an arm	
i) At the shoulder joint	70
ii) At a point above elbow joint	65
iii) At a point below elbow joint	60
iv) At the wrist	55
b.) Loss of a leg	
i. Above the centre of the femur	70
ii. Upto a point below the femur	65
iii. Upto a point below the knee	60
iv. Upto the centre of tibia	55
v. At the ankle	50
c.) Loss of sight of one eye	50
4. Permanent total and absolute disablement	100

WHAT IS NOT COVERED - We will not be liable for:

1. As consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not) civil war, rebellion, revolution, insurrection, mutiny military or

usurped power, confiscation, seizure, capture, assault, restraint, nationalization, civil commotion or loot or pillage in connection herewith.

2. Directly or indirectly caused by contributed to by or arising from:
 - a) Ionizing radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel. For the purpose of this exclusion, combustion shall include any self sustaining process of nuclear fission.
 - b) The radioactive, toxic, explosive or the hazardous properties of any nuclear assembly or nuclear component.
3. Compensation under more than one of the benefits mentioned in the Table of Benefits in respect of the same period of disablement.
4. Any other payment after a claim under any of the benefits under Items 1, 2 or 3 in the Table of Benefits has been admitted and becomes payable.
5. Any payment in case of more than one claim under this Section during any one Policy Period by which Our liability in that period would exceed the sum payable under Benefit 1 of this Section.
6. Payment of compensation in respect of death or injury as a direct consequence of:
 - a) Committing or attempting suicide or intentional self-injury.
 - b) Being under the influence of intoxicating liquor or drugs.
 - c) Engaging in aviation other than travelling as a bonafide passenger in any duly licensed standard type of aircraft anywhere in the world.
 - d) Pregnancy or childbirth.
 - e) Venereal disease or insanity.
 - f) Contracting any illness directly or indirectly arising from or attributable to HIV and/or any HIV related illness including AIDS and/or any mutant derivative or variation of HIV or AIDS.
 - g) Committing any breach of law with criminal intent.

SECTION 3(B): EDUCATION PROTECTION

The claim under this sub-section, up to the amount as shown in the policy schedule, will trigger only after a claim has become payable under Benefits 1, 2& 4 of Table of Benefits under sub-section 3(A) viz Personal Accident.

The amount shall be payable to the named child/children of the insured as mentioned in the policy schedule.

1. Total Amount payable under section-3(B), in case of the death of the Insured person, shall be deposited in a Bank Account in a Scheduled Commercial Bank of the Child's choice (expressed through a guardian). Withdrawal can be made from the said account on the basis of annualized installment as described below.
 - a) Education Protection amount shall be payable in the form of equated annual installments. The number of installments shall be determined by the number of years difference between actual age of the child at the time of the claim and 21 (twenty one) years of age. That is to say if the age of the child at the time of claim trigger under personal accident is 14

(fourteen) years, then 7(seven) annual installments shall be paid up to the amount of Sum Insured.

- b) In case there are two or more children, then the education protection amount shall be equally divided between/amongst them. The number of equated annual installments payable for each child shall vary depending upon the difference between actual age of each child and 21 years. That is to say if one child's age is 12 (twelve)years and another is 18(eighteen) years, then in case of the former there would be 9(nine) equated annual installments and for latter there would be 3 (three) equated annual installments.

2. Or, We shall pay the entire amount to the child's account as mentioned above at the time of claim, and if the child/guardian so desires, the amount may be withdrawn after the child attains the age of 21 years.

In case there is no child in existence in whose favor this payment may be made, the amount payable under this section shall be paid to the nominee declared under the policy.

GENERAL CONDITIONS - (These apply to the whole Policy)

1. **Reasonable Precaution And Care Of Property:** You shall take all responsible precautions for safety and soundness of insured property and to prevent injury, illness, disease, loss or damage in order to avoid/minimize claims. You must comply with manufacturer's recommended actions for inspection and maintenance and shall also comply with all statutory requirements or other regulations and will employ only competent employees.
2. **Notice :** You will give every notice and communication in writing to Our office through which this insurance is effected.
3. **Mis- Description :** This Policy shall be void and all premium paid by you to Us shall be forfeited in the event of misrepresentation, mis- description or concealment/ non-disclosure of any material information.
4. **Change In Circumstances :** You must inform Us, as reasonably possible, of any change in information You have provided to Us about Yourself, Your employee and/ or Your Home which may affect the insurance cover provided e.g. change of address, the period for which the building containing the insured property remains unoccupied, if such period exceeds 30 days, You must also notify Us about any alteration made or change in information as described aforesaid whereby risk of damage or Accident is increased. In case of such alternation or changes made and not accepted by Us in writing, all covers under this Policy shall cease.
5. **Claim Procedure And Requirements:** An event, which might become a claim under the Policy, must be reported to Us as soon as possible. A written statement of the claim will be required and a Claim Form will be provided. This written statement

of claim along with supporting documentation (estimates, vouchers, proof, investigation report and the like) prepared at your expense along with the particulars of other insurances covering the same risk must be delivered to Us within 15 days of date of damage. If any person is calming against you. Your family or your employee, every letter, claim, writ, summon, process information or any verbal notice of claim shall be forwards to us without delay. You, Your Family or any person on your behalf must not attempt to negotiate any claim, nor admit or repudiate any claim without our consent. You shall give all possible assistance to enable us to settle or resist any claim or to institute proceeding as deemed suitable by us. In the event of a claim under Personal Accident Section, You or Your personal representative must give immediate written notice and in any case within 15 days of occurrence of injury/death. All certificates, information and evidence from a Medical Practitioner or otherwise required by us shall be furnished by You or Your personal representative/nominee in the manner and from as we may prescribe. In such claims, the insured person will immediately allow our medical representative to carry out examination if and when we may reasonably require.

6. **Claim Control:** a) We are entitled to: (i) enter any building where damage has occurred and take possession of any property of the building and deal with salvage, but this does not mean that property can be abandoned to Us and We shall not by any act done in exercise or purported exercise of our process hereunder, incur any liability or diminish any of our rights to rely upon any Policy condition while responding to any claim lodged by you. (ii) receive all necessary information, proof of damage and assistance from You and from any other person seeking benefit under this Policy. (iii) take over and conduct in Your name or in the name of any person seeking benefit under this Policy, defense or settlement of any claim. (iv) take proceedings at Our own expenses and for Our own benefit, but in Your name or in the name of any other person who is claiming or has received benefit, to recover any payment made or due under this Policy. b) No admission, offer, payment or indemnity shall be made or given by You or on Your behalf without Our written consent.
7. **Fraud :** If a claim is fraudulent on account of fraudulent means or action used by You, Your Family, or Your employee, all benefits and rights under this Policy shall be forfeited.
8. **Contribution:** If, when any claim arises, there is any other insurance covering the same matter (property, interest, liability, cost), we will pay only our ratable proportion. This Condition does not apply to Section 3 (Personal Accident).
9. **Cancellation:** We may cancel this Policy by sending 15 (fifteen) days notice in writing by recorded delivery to You at Your last known address. You will then be entitled to a pro-rata refund of premium for the un-expired period of this Policy from the date of cancellation, which We are liable to pay on demand. You may cancel this Policy by sending 15 days written notice to Us. We will then allow a refund after retaining the premium based on following short period table.

Period of Cover upto	Annual Premium Rate(%)
15 days	10%
1 months	15%
2 months	30%
3 months	40%
4 months	50%
5 months	60%
6 months	70%
7 months	75%
8 months	80%
9 months	85%
Exceeding 9 months	100%

This refund of premium is subject to the condition that no claim has been preferred on Us.

10. **Arbitration** : If any dispute or difference shall arise as to the quantum to be paid under the policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of the sole arbitrator to be appointed in writing by the parties to or if they cannot agree upon a single arbitrator within 30 (thirty) days of any party invoking arbitration the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by two such arbitrators and arbitration shall be conducted under and in accordance with the provisions of the arbitration and conciliation act, 1996. It is clearly agreed and understood that no difference or dispute shall be preferable to arbitration as herein before provided, if we have disputed or not accepted liability under or in respect of this policy. It is understood, however, that the insured shall have the right at all times during currency of the policy to communicate only, with the leading or issuing office in all matters pertaining to this insurance.

11. **Disclaimer Clause** : If We shall disclaim Our liability in any claim, and such claim shall not have been made the subject matter of a suit in a court of law within 12

months from the date of disclaimer, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable under this Policy.

12. **Reinstatement Of Sum Insured** : The Sum(s) Insured of: Section 1 - Fire and Special Allied Perils Section 2 - Burglary, shall not be reduced by the amount of any damage but pro-rata premium on the amount of damage from the date of occurrence of damage to expiry of Policy Period shall be payable by You. The additional premium referred herein above shall be deducted from net claim amount payable under this Policy .Notwithstanding what is stated above, the Sum Insured shall stand reduced by the amount of damage in case You immediately on occurrence of the damage exercise Your option not to reinstate the Sum Insured as above.
13. **Protection of Policy Holder's Interest**:- In the event of a claim, if the same is found admissible under the Policy, we shall make an offer of settlement or convey the rejection of the claim within 30 days of receipt of all relevant documents and Investigation/ Assessment Report (if required). In case the claim is admitted, the claim proceeds shall be paid within 7 days of Your acceptance of Our offer. In case of delay in payment, we shall be liable to pay interest at a rate which is 2.0% (two percent) above the Bank rate prevalent at the beginning of financial year in which the claim is received by Us.
14. **The Geographical Limit** of this Policy will be India except for Section 3 (Personal Accident), where the Geographical Limit will be worldwide. However all claims shall be settled in India in Indian Rupees. The provision of this Policy shall be governed by the laws of India for the time being in force. The parties hereto unconditionally subject themselves to the jurisdiction of the Courts in India. It is warranted 1. That Our liability in respect of any item specified in the Schedule including any additional costs and expenses payable in connection with that item (unless specifically expressed as being payable in addition to the Sum Insured) shall not exceed the Sum Insured set against such item or in the whole the total Sum Insured or such other sum(s) as may be substituted for it by Endorsement signed by Us or on Our behalf. 2. That whenever Your Home is left unoccupied, all doors and windows shall be properly secured and all keys for main doors of Your Home shall be either removed from there or handed over to Your authorized person (including security guard). It is provided that breach of this warranty shall not be a bar to any claim or loss or damage caused other than by Burglary etc perils. 3. That the building containing or constituting Your Home is a) maintained in a good and substantial state of repair. b) Occupied by You for residential purpose and not as a manufacturing unit, godown, warehouse or office.
15. **Grievance or Complaint**: You may register a grievance or Complaint by visiting our website www.iffcotokio.co.in. You may also contact the Branch from where You have bought the policy or the Complaints Coordinator who can be reached at Our registered office.

16. **Insurance Ombudsman :** We shall endeavor to promptly and effectively address Your grievances. In the event You are dissatisfied with the resolution of Your grievance or complaint, You may approach the Insurance Ombudsman located nearest to You. Details of the offices across the Country are made available on Our website www.iffcotokio.co.in.
17. **Disclosure to information norm :** This means the Policy shall be void and all premium paid hereon shall be forfeited to us, in the event of misrepresentation, mis-description or non-disclosure of any material fact
- 18. Free Lookup Period:**
1. You will be allowed a period of at least 15 (fifteen) days from the date of receipt of the policy to review the terms and conditions of the policy and to return the same if not acceptable stating the reasons therein for doing so.
 2. If you have not made any claim during the free look period, then you shall be entitled to :
 - a) A refund of the premium paid less any expenses incurred by us on medical examination of the insured persons and the stamp duty charges or;
 - b) Where the risk has already commenced and the option of return of the policy is exercised by you, a deduction towards the proportionate risk premium for period on cover less any expenses incurred by us on medical examination of the insured persons and the stamp duty charges or;Where only a part of the risk has commenced, such proportionate risk premium commensurate with the risk covered during such period less any expenses incurred by us on medical examination of the insured persons and the stamp duty charges
19. **Withdrawal & Alteration of Policy Conditions:** The policy terms and conditions may undergo alteration as per the IRDA Regulation. However the same shall be duly notified to you at least three months prior to the date when such alteration or revision comes into effect by registered post at your last declared correspondence address. The timeliness for revision in terms and rates shall be as per the IRDA Regulation. A product may be withdrawn with the prior approval of the Authority and information of withdrawal shall be given to you in advance as per the IRDA guidelines with details of options provided by us. If we do not receive your response on the intimation of withdrawal, the existing product shall be withdrawn on the renewal date and you shall have to take a new policy available with us, subject to terms & conditions.
20. **Payment of premium:** The premium payable shall be paid in advance before commencement of risk. No receipt for premium shall be valid except on our official form signed by our duly authorized official. In similar way, no waiver of any terms,

provision, conditions and endorsements of this policy shall be valid unless made in writing and signed by our authorized official.

21. **Renewal:** Renewal shall not be refused unless justified on grounds of fraud, moral hazard or misrepresentation or non-cooperation by the insured, provided, however, that you apply for renewal and remit the requisite premium before the expiry of this policy.
22. **Policy Term:** Policy duration is 12 Months.

Jurisdiction	Office Address
Delhi, Rajasthan	First Floor, Universal Insurance Building, 2/2A Asaf Ali Road, New Delhi 110002 Ph:23239611 /33 Fax: 23230858
West Bengal, Bihar	29, N.S. Road, Third Floor, Kolkata Ph:222 12669 Fax: 222 12668
Maharashtra	Jeevan SEWA Annex, 3 rd floor, Above MTNL, SV Road, Santacruz (W) Mumbai 400 054
Tamil Nadu, Pondicherry	Fatima Akhtar Court, Fourth Floor, 312 Anna Salai, Chennai 600018
Andhra Pradesh	6-2-47, Yeturu Towers, A.C. Guards Lakdi-Ka-Pool, Hyderabad 500004
Gujarat	Second Floor, Shree Jayshree Ambica House, 5, Navyug College, Ashram Road, Ahmedabad 380014
Kerala, Karnataka	Pulinat Building, Second Floor, M.G. Road, Kochi 682015
North-Eastern States	Aquanus, Bhaskar Nagar, R.G. Baruah Road, Guwahati 781021
Uttar Pradesh	Chintal House, First Floor, 16 Station Road, Lucknow 226001
Madhya Pradesh	First Floor, 117 Zone 2, Maharana Pratap Nagar, Bhopal 462011
Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh	Batra Building, Shop-cum-Office 101-103, Second floor, Sector 17D, Chandigarh
Orissa	62, Forest Park, Bhubaneswar 751009

GENERAL EXCLUSIONS

1. **Confiscation** -Any damage due to confiscation, commandeering, requisition, detention or destruction by order of any Government or lawfully constituted authority.
2. **Wear And Tear** - Damage caused by wear and tear, depreciation and/or gradual deterioration.
3. **Consequential Loss** - Consequential loss of any kind or description including any reduction of market value beyond the cost of repair or replacement.
4. **Existing Damage** -Any damage, injury, accident, disease or illness existing or occurring before cover commences under the Policy.
5. **Matching Of Items** - The cost of repair or replacement of any undamaged or unbroken item or part of item forming part of a set suit or other articles of uniform nature, color or design when damaged or breakage occurs within a clearly identifiable area or to a specific part and replacement cannot be matched.

DOCUMENTS REQUIRED IN EVENT OF A CLAIMS

Section 1: Fire & Special Allied Perils for the household goods: a)Copy of this Policy with complete assets list b)Claim Form fully filled up c)Final Survey Report with photos d)Quotation for reinstatement of damages e)Receipt for amount actually incurred by insured.

Section 2:-Burglary and Housebreaking: a)Copy of this Policy with complete assets list b)Claim Form c)Final Survey Report, d)Photograph of the damages, e)F.I.R./F.R. only in case of theft/burglary, f)LOS-Letter of Subrogation, g)N.O.C. (No Objection Certificate) from Financer / Principals.

Section 3:-Personal Accident Insurance: a)Claim Form filled up b)Policy Copy/Schedule c) Medical Treatment Paper d)Death Certificate e) F.I.R. f)Hospital Records g)Post Mortem Report *Only required in case of accidental death claims.

For documents required in case of claim kindly contact our nearest Bima Kendra LSC, SBU or Dial Toll Free No. 1800-103-5499 / 1800-345-3303 or visit our website www.iffcitokio.co.in .